IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

8. **IA-3319(MB)2024 IN C.P. (IB)/277(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES: Srei Equipment Finance Limited
Vs.
M/S Blue Arcade Properties Private Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

IA-3319(MB)2024

1. Ms. Pranjali M. Karkera, Ld. Counsel for the Applicant/Resolution Professional present through VC. None present for the Respondent.

2. The present application is filed by the Applicant under section 60(5) of the Insolvency and Bankruptcy Code, 2016 for taking on record the status of the Corporate Insolvency Resolution Process of the Corporate Debtor through its First Status Report as on 12th June, 2024 (for the period 28.03.2024 to 10.06.2024). The same is taken on record. IA-3319(MB)2024 is allowed to that effect and **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

28.06.2024 / *Bmb*